

(32)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH  
AT HYDERABAD.

O.A. NO. 480 of 1996.

Between

Dated: 24.4.1996.

K.V.S. Rambabu

... Applicant

And

Union of India represented by:

1. Chief Post Master General, A.P. Circle, Hyderabad.
2. Post Master General, Vijayawada Region, Vijayawada.
3. Senior Superintendent of Post Offices, Vijayawada Division, Vijayawada.

... Respondents

Counsel for the Applicant : Sri. K.S.R. Anjaneyulu

Counsel for the Respondents : Sri. K. Ramlu, Addl. CGSC.

CORAM:

Hon'ble Mr. R. Rangarajan, Administrative Member

Contd:...2/-

C.A. 480/96.

Dt. of Decision : 24-04-96.

ORDER

1. As per Hon'ble Shri R. Rangarajan, Member (Admn.)

This OA is filed praying for a direction to the respondents to finalise the selection for which notification was issued by R-3 under office memorandum No. B-4/232/94 dated 31-10-94 (Annexure-I) and appoint the applicant on regular basis.

2. The facts (23) of this case are as follows:-

The applicant is working as Provisional EDBPM Kunduru post office under R-3 from 05-10-1994. A notification dated 31-10-94 (Annexure-I) was issued for selecting a regular candidate ~~for the post office~~ to be posted as EDBPM. It is stated that four candidates responded to this notification including the applicant. Though more than 18 months ~~had~~ elapsed it is alleged by the applicant that the selection in pursuance of the notification dated 31-10-94 is not finalised. Hence, this OA is filed praying as above.

3. The main contention of the applicant is that since the selection is not finalised for 18 months it should be expedited considering the candidature of the applicant also. He also alleges that there is a move to cancel this notification and the approach concerned employment exchange for sponsoring fresh candidates. The above reasons are not cause for the applicant to approach this Tribunal by filing this OA. He is already continued <sup>as</sup> ~~as~~ EDBPM, Kunduru and an interim order has also been issued dated 17-04-96 to continue him in that capacity. The applicant will have a cause if his candidature for the selection on the basis of the notification dated 31-10-94 is rejected or the notification

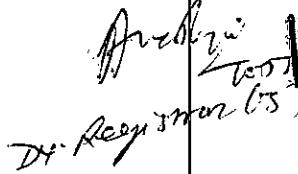
itself is cancelled and a fresh notification issued or  
employment exchange ~~is approached~~ calling for sponsorship  
of the candidates. No such ~~eventuality~~ ~~has~~ been brought  
to the notice of this Court. Hence the applicant has no  
cause for filing this OA.

4. In view of the above, there is no need to  
consider this OA except giving a direction to the respondents  
to continue the applicant as <sup>Minister</sup> EDBPM till a regular EDBPM is  
posted to Kunduru post office.

5. The OA is ordered accordingly at the admission  
stage itself. No costs.

  
(R. Rangarajan)  
Member(Admn.)

Dated : The 24-04-96.  
(Dictated in open court)

  
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Copy to:-

1. Chief Post Master General, A.P.Circle, Hyderabad.
2. Post Master General, Vijayawada Region, Vijayawada.
3. Senior Superintendent of Post Offices, Vijayawada Division  
Vijayawada.
4. One copy to Sri. K.S.R.Anjaneyulu, advocate, CAT, Hyd.
5. One copy to Sri. K.Ramlu, Addl. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

DATED: 24/4/96

ORDER/JUDGEMENT

M.A. NO/R.A/C.A. NO.

IN  
480796  
B.A. NO.

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDERS AS TO COSTS

\* \* \*

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